

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

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## NINTH REPORT

*(Presented on 18.8.2010)*

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Ninth Report.

2. The Committee met on 16 August, 2010 for –
  - I. Examination of three Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.
  - II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Sarvashri Raju Shetti, Yashbant Narayan Singh Laguri and Dr. Sanjeev Ganesh Naik, M.Ps.

### **Examination of the Constitution (Amendment) Bills**

3. The Committee examined the following three Constitution (Amendment) Bills:-
  - (1) The Constitution (Amendment) Bill, 2010  
(Amendment of article 72)  
by Dr. Kirit Premjibhai Solanki, M.P.

The Bill seeks to amend article 72 of the Constitution with a view to provide that the power conferred on the President to grant pardons, reprieves, respites or remission of punishment or to suspend, remit or commute the sentence of any person convicted of any offence relating to sedition or waging war against the State or terrorist activities in any part of the country, shall be exercised by the President, within a period of one year from the date of receipt of the mercy petition.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2010  
(Insertion of new article 75A)  
by Shri L. Rajagopal, M.P.

The Bill seeks to insert a new article 75A in the Constitution with a view to providing that the House of the People shall express its lack of confidence in the Council of Ministers only by electing a successor Government through a composite motion, thus, making it a constitutional obligation to ensure alternative Government before a No Confidence Motion is moved in the House of the People.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2010  
(Amendment of article 371D)  
by Shri L. Rajagopal, M.P.

The Bill seeks to amend the Constitution with a view to reserve twenty per cent. of the local cadre posts to be filled by direct recruitment in the city of Hyderabad under Government of Andhra Pradesh in favour of local candidates of the city of Hyderabad and the remaining eighty per cent. posts in favour of other residents of Andhra Pradesh.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

#### **Allocation of time to Resolutions**

4. The Committee recommend allocation of time to three resolutions as follows :-

- |       |   |   |         |
|-------|---|---|---------|
| (i)   | Resolution by Shri Raju Shetti regarding plight of dairy farmers.   | - | 2 hours |
| (ii)  | Resolution by Shri Yashbant Narayan Singh Laguri regarding Steps to ensure participation of tribals in the development of tribal regions. | - | 2 hours |
| (iii) | Resolution by Dr. Sanjeev Ganesh Naik regarding environmental clearance for new international airport at Navi Mumbai.                     | - | 2 hours |

### **Recommendations**

5. The Committee recommend that –

- (i) Dr. Kirit Premjibhai Solanki and Shri L. Rajagopal may not be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in paragraph 3 above; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

*16 August 2010*

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*25 Sravana 1932 (Saka)*

**KARIYA MUNDA**

*Chairman,*

*Committee on Private Members’  
Bills and Resolutions.*